डिसीजन लें। सोशल जस्टिस मिनिस्ट्री इस बात को जानती है कि इसमें एक साल से यह सब हो रहा है, आन्ध्र प्रदेश में उसका काफी एजिटेशन हो रहा है। यह एक जस्टिस है, जो बाबा साहेब अम्बेडकर की रिजर्वेशन की पॉलिसी है। हम चाहते हैं कि जितनी 59 कम्युनिटीज़ आज आन्ध्र प्रदेश में हैं, इसमें 11 साल पहले वहाँ की सरकार द्वारा इसका इम्प्लिमेंटेशन हुआ। किसी ने इसका विरोध नहीं किया। चाहे वह दलित संघ हो या एम0पी0 हो या विधान सभा का सदस्य हो, किसी ने यह नहीं किया। हमारे देश में डेमोक्रेसी का सिस्टम है। कोई कोर्ट-कचहरी में भी गया तो सुप्रीम कोर्ट ने एक डायरेक्शन दिया कि विधान सभा में आपका अधिकार नहीं है, इसके लिए आपको पार्लियामेंट में बिल लाना पड़ेगा।

उपसभापति महोदय, यह आखिरी सैशन है। ...(**समय की घंटी**)... आपके जरिए यहाँ पर बैठी हुई सोशल जस्टिस की मिनिस्टर श्रीमती मीरा कुमार से मैं कहना चाहता हूँ ...(**व्यवधान**)... मेरा उनसे निवेदन है कि वहाँ के SCs के लिए Constitutional Amendment Bill लाएँ। धन्यवाद।

## Demand for early clearance of five New Railway Projects sanctioned for Tamil Nadu

SHRI N. BALAGANGA (Tamil Nadu): Sir, I wish to draw the attention of the Government, through this august House, for early implementation of the five new railway projects in Tamil Nadu. On the persistent and repeated demands from the people's representatives, Chamber of Commerce and the successive Governments in Tamil Nadu, the Union Government accorded sanction for the five new projects in July, 2008. They are:—

- (1) Dindigul to Lower Camp (via Periyakulam, Theni and Bodinayakanur)
- (2) Needamangalam to Pattukottai (via Mannarkudi)
- (3) Ariyalur to Thanjavur (via Thiruvayaru)
- (4) Morapur to Dharmapuri
- (5) Thiruvannamalai to Jolarpettai (via Chengum)

The cost of the projects, which I have just mentioned, has been estimated at Rs. 1,500 crores by the Ministry of Railways. These proposals have also been cleared by the Planning Commission on the condition that the Tamil Nadu Government should share the 50 per cent of the project cost.

Despite the sanction of the Railway Ministry and the Planning Commission, the implementation work has not yet started. For the delay, we were told that the Tamil Nadu Government had not come forward to share the 50 per cent cost of these projects whereas the other States, like Karnataka and Andhra Pradesh, had agreed to contribute their share for new railway projects sanctioned in the same year.

Sir, the people of the areas, where the projects are to be implemented, are from rural and remote places who are anxiously looking forward for early implementation of these projects. If these projects are implemented, it will facilitate for the easy connectivity with the urban areas. Those agriculturists in these areas can also have the transportation facilities for their agricultural produces. Therefore, I urge upon the Central Government, through this august House, to prevail upon the Tamil Nadu Government, which is being ruled by the major ally of the UPA, to share the

50 per cent of the project cost for the sanctioned projects and take action for their early implementation. With these words, I conclude.

SHRI S. ANBALAGAN (Tamil Nadu): Sir, I associate myself with the matter raised by Shri N. Balaganga.

## Killing of innocent people in Manipur

SHRIMATI BRINDA KARAT (West Bengal): Mr. Deputy Chairman, Sir, through you, I wish to draw the attention of the House to the serious situation prevailing in Manipur as a result of the activities belonging to the armed groups belonging to the NSCN.

This has been highlighted by the brutal killing of three Government personnel by the NSCN. On February 13th, Sir, six Government personnel were abducted from the compound of the Deputy Commissioner, Ukhrul District. Sir, Dr. Kishan, the Sub-Divisional Officer was amongst them. Dr. Kishan was a brilliant student, a first-class student from Jamia. After serving as lecturer in Manipur, he joined the Civil Services a few years ago. On February 17th, his body alongwith bodies of two others, Y. Token, and, Rajen was found on a spot fifty kilometers away. The bodies were brutally mutilated. Yesterday, Dr. Kishan's young widow, Romita spoke to me on phone. She said that the government had given her *ex-gratia* and offered her employment but she asked me, would she get justice. She said, "I only want justice." I want justice for my husband and for those numerous people who are victims of the terrorist activities of NSCN groups.

Sir, the Central Government is in peace talks with these groups. We also want a peaceful solution to the issue. But while engaging in these talks, why has the Central Government utterly failed to ensure that there is no violence by these groups against the people of Manipur. There is a ceasefire agreement, according to which these groups have to be put in a designated camp. But, today, they are moving around everywhere with arms, and, are terrorising the ordinary citizens and Government officials who refuse to agree to their demands.

There is a unified command in Manipur, consisting of Central agencies like Army, paramilitary forces etc. and the State forces. But the utter failure of the working of this unified command is shown by the fact that for four days, they failed to trace those abducted, and, in the first instance, they even denied the actual group's involvement.

Sir, while paying my homage to Dr. Kishan, Token and Rajen and others who have been victims of these terrorist acts, I demand that the Central Government should immediately intervene to punish the guilty and take appropriate measures to see that such acts are not repeated. Thank you.

## Financial irregularities in Telugu Daily, "Sakshi"

SHRI PENUMALLI MADHU (Andhra Pradesh): Sir, with your permission, I would like to bring to the notice of the House a serious situation arising out of money laundering. Sir, in the